279

- (a) Twentieth Report of the Committee on Public Undertakings (1992-93) on action taken by Government on the recommendations contained in their Fifty-Sixth Report (1988-89) on OU and Natural Gas Commission— Undue Benefit of Rs. 5.10 crores to a contractor.
- (b) Thirty-first Report of the Committee on Public Undertakings (1993-94) on action taken by Government on the recommendations contained in their Nineteenth Report (1992-93) on Industrial Development Bank of India.

#### REPORTS AND MINUTES OF THE STANDING COMMITTEE ON LABOUR AND WELFARE

SHRI GUNDAPPA KORWAR (Karnataka) : Madam, I beg to lay on the Table a copy each (in English and Hindi) of the following Report of the Standing Committee on Labour and Welfare and Minutes of the Sittings of the Committee relating thereto :—

- 1. Sixth Report on 'The Workmen's Compensation (Amendment) Bill, 1994'
- 2. Seventh Report on the 'Ministry of Labour-Welfare of Beedi Workers'.
- 3. Eighth Report on the 'Wakf Bill, 1993\*.

### REPORT OF THE STANDING COM-MITTEE ON URBAN AND RURAL DEVELOPMENT

श्वी संघ प्रिय गौतम (उत्तर प्रदेण): :जवाहर रोजगार योजना'— सामीण विकास मंत्रालय के संबंध में णहरी और ग्रामीण विकास संबंधी स्थायी समिति के बारहवें प्रतिवेदन और तत्संबंधी समिति की बैठकों के कार्यवृतों की एक प्रति (अंग्रेजी तथा हिन्दी में)

सभा पटल पर रखता हूं।

#### REPORT AND MINUTES OF THE STANDING COMMITTEE ON FOOD CrVIL SUPPLIES AND PUBLIC DISTRIBUTION

श्री सुन्दर सिंह मंडारी (राजस्थान): में खाद्य मंत्रालय] संबंधी समिति (दसवीं लोक सभा) केंद्रिसरे प्रतिवेदन— बार्षिक प्रतिवेदन (1992-93) में अंतर्विष्ट सिफा-रष्तों पर सरकार द्वारा की गई कार्यवाही के संबंध में

#### Committee on labour and Welfare

खाद्य, नागरिक पूर्ति और सार्वजनिक वितरण संबंधी स्थायी समिति के सातवें प्रतिवेदन और उससे संबंधित समिति की बैठकों के कार्यवृत्तों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता है।

#### REPORT AND MINUTES OF THE STANDING COMMITTEES ON COMMUNICATIONS

SHRI M. A. BABY (Kerala): I lay on the Table a copy (in English and Hindi) of the Tenth Report of the Standing Committee on Communications on National Centre of Films for Children and Young People relating to the Ministry of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.

#### RE. LIVE TELECASTING OF THE PROCEEDINGS OF BOTH THE HOUSES

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, through you I would like to invite the attention of the Minister of Information and Broadcasting. We are all aware that facilities have been made for live telecasting of the proceedings of both the Houses within a 20-kilometre radius of this House. I would like to draw your attention to the news item that appeared in the *Times of India* on the 17th and in the *Pioneer* today; which speculatively insinuated that behind this decision to telecast the proceedings, it was the Vice-President who desired that he should be able to...

THE DEPUTY CHAIRMAN: The Chairman.

SHRI S. JAIPAL REDDY: That the hon. Chairman desired that these proceedings should be seen by him from his home also. To the best of my knowledge, the Chairman of the House was not at all enthusiastic about this facility. I think these two newspapers were not only misled but also debriefed. I would like the Minister of Information and Broadcasting to clarify on this matter ... *(Interruptions)* ...

SHRI VAYALAR RAVI (Kerala): This is a very insulting, very damaging report. It is not a clarification alone in this House. This House must express our resentment about the report.

THE DEPUTY CHAIRMAN: Exactly. That is why I have permitted him to raise it and, as the Minister is here, he should explain it. We deplore such kind of reporting in the newspapers and such baseless news should not appear about Mr. Chairman. SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): It is a privilege issue.

THE DEPUTY CHAIRMAN: Yes. Ji anybody wants to move a privilege motion, that is a matter we will take care of later. But just now the Minister should say something about it.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Madam Deputy Chairman, the hon. Member, Mr. Jaipal Reddy, is very right that at no time either the Vice-President or the Chairman of the Rajya Sabha had addressed or sent any message...

SHRI G. SWAMINATHAN (Tamil Nadu): Point of order. Not Vice-President or Chairman of Rajya Sabha but Vice-President and Chairman of Lok Sabha.

SHRIMATI JAYANTHI NATARAJAN: It is all a matter of semantics.

... either to the SHRI K. P. SINGH DEO: Ministry of Information and Broadcasting or to the Doordarshan for having any facility at his residence. Actually, what happened was, 1993. from October right certain right from October 1975, certain correspondence has been going on between the Doordarshan authorities and the Lok Sabha Secretariat regarding the CCTV which is already there, which had been supplied by the ECIL, whether live telecasting, apart from the Question Hour, would be possible. While these things were going on, a lot of exercise was done by the Doordarshan authorities how to live telecast Parliamentary proceedings to at least 25 kilometres around Delhi and then to extend it to the whole country. I do not know how it has come out in the press because there is no way I can prevent the press, or if any such unsubstantiated or imaginative article appears, there is nothing the Government can do because the freedom of the press is involved. ... (Interruptions) ...

SHRI V. GOPALSAMY (Tamil Nadu): You should have denied it.

., (Interruptions) ...

SHRI K. P. SINGH DEO: I do not need to deny it.

But I would like to reiterate, Madam, that the correspondence has been between the Doordarshan authorities and the Lok Sabha Secretriat. At no time has the Chairman or a Vice-Chairman or any one else from the Rajya Sabha Secretariat made anv correspondence with or sent any message or any notice to the Ministry of I. & B. or to Doordarshan.

THE DEPUTY CHAIRMAN: Well, it is highly objectionable that such a news

### of the Proceedings of 282 both the Houses

Just a minute. \*rg V3 <jffr £tf "frfaq

SHRI JAGESH DESAI (Maharashtra): Madam. I can understand the difficulty of the Minister that before giving this information to Rajya Sabha it was difficult for him to write to that newspaper. Now, after having said this, will he write a strong letter to the newspaper so that it can understand that the Ministry also has taken objection to this kind of news which ha\* been given in the Press ?

THE DEPUTY CHAIRMAN: You see, the Ministry is not above Rajya Sabha. Mr. Jagesh Desai, Parliament is above any Ministry.

SHRI JAGESH DESAI: I fully asree with you, Madam.

THE DEPUTY CHAIRMAN: Just a second. The Members of this Aueust House have deplored such a thing, and the Minister has expressed his view. I think, a decision taken by a higher body cannot be overruled by a lower body.

SHRI JAGESH DESAI: Madarn, what I say is that now the Minister should write a letter to the newspaper.

THE DEPUTY CHAIRMAN : He could have done it even before.

मिरी साहब को कुछ

कहना है।

विपक के नेता (श्री सिकंदर बख्त) : सदर साहिवा, जयपाल रेड्डी साहब ने थो...

مشری سکندر بجنت :- مدروما حبه 2 ال رید کاماحدیا ... نے ج ...

उगलमापति : आपको किस बारे में कहना है ?

श्वी सिकंदर बख्त : जयपाल रेड्डी साहब ने जो राज्य सभा के बारे में या चेयरमैन साहब के बारे में कहा है, मैं अपने आपको उसके साथ एसोसिएड करता हूं और सख्त गुस्से का और नाराजगी का इजहार करता हूं कि आखिर राज्य सभा के साथ किस तरीके का सुलुक होता है ? चेयरमैन साहब के मुता-ल्लिक जो कुछ लिखा गया है, उसमें सच्चाई कहां से मिली है, किसके चरिए से मिली है, बहुत ही अफ-सोसनाक है । यह तमाम सिलसिला जो आया है, किसी खंच से भी आया हो लेकिन अफसोसनाक है, बदंनाक है और इस तरीके से चेयरमैन साहब के बारे

t[] Transliteration in Arabic Script.

में एक्सप्रेंशन्स कास्ट करना सख्त-तरीन ऐतराज है और सख्ततरीन गुस्सा है, इस पर।

THE DEPUTY CHAIRMAN: From the chair I fully associate wit thh sentiments that you, Jaipal ji and the entire House from all the sides have expressed.

SHRI JAGESH DESAI: Madam, this should be referred to the Press Council.

THE DEPUTY CHAIRMAN : Yes, you can refer it to anybody anywhere मिरी साहब, आप क्या कह रहे थे ?

श्री जगवीश प्रसाद साथूर (उत्तर प्रदेश): सदन में ही उसकी निन्दा कर दी है, यह पर्याप्त है। इतना इग्पोर्टेन्स देने की आवश्यकता नहीं है कि प्रिविलेज ह करो।

## **RE. LAYING THE REVISED ACTION** TAKEN REPORT ON THE TABLE

आं राजनाथ सिंह (उत्तर प्रदेश): मैडम, भै एक बहुत महस्वपूर्ण विषय भी ओर....

# †[ ] Transliteration in Arabic Script.

## Taken Report on the 284 Table

# उपसमापति : आज तो केवल क्लैरीफिकेशन है।

श्री राजनाथ सिंह : नहीं मैंडम, केवल व्यवस्था का प्रम्न, प्वाइंट ऑफ आर्डर रेज करना चाहता हूं । मुझे यह निवेदन करना था कि यह सरकार दिसोंदिल विश्वस्नीयता का संकट पैंदा करती जा रही है । हमारे संसदीय कार्य मंत्री ने सदन को आखस्त किया या कि बाथ घी ट्वंटीएथ दिसम्बर, एक्शन टेकन रिपोर्ट, रिवाइज्ड एक्शन टेकन रिपोर्ट जो है, सदन को प्रस्तुत कर दी जाएगी, टेवल कर दी जाएगी । आज 20 तारीख है लेकिन 20 तारीख को भी महोदया, कार्यसूची में कहीं भी इस बात का उल्लेख नहीं है कि एक्शन टेकन रिपोर्ट आज प्रस्तुत कर दी जाएगी । प्रैस को रिवाइज्ड एक्शन टेकन रिपोर्ट के जाएगी । प्रैस को रिवाइज्ड एक्शन टेकन रिपोर्ट के

उपसभापति : शुक्ला जी यहां है न, वह बताएंगे ।

श्री राजनाथ सिंह : समाचार पत्नों में भीं यह प्रकाशित हो चुका है, मैं आपकों व्यवस्था चाहूंगा कि संसर्दीय कार्य मंत्रीं ने इस सदन को गुमराह करने का काम किया है।

अधे मोहम्मद सलीम (पश्चिम बंगाल): सवाल यह है कि पालियामेंट से पहले कैबिनेट के डिसीबन्स प्रेस में चले जाते है ...

श्वी राजनाच सिंह : अतः सरकार को निर्देशित कर कि जाज के हीं दिन, जैसा कि सदन को आश्वक्त किया गया था, रिवाइज्ड एक्शन टेकन रिपोर्ट इस सदन के पटल पर रखी जाए ।

उपसमापति : शुक्ला जीं, आप बोलिए ।

श्री प्रमोद महाजन (महाराष्ट्र) : कल जो प्रैस में कहा था, आज यहां कह दीजिए ।

THE DEPUTY CHAIRMAN: I don't know.

THE MINISTER OF PARLIAMEN-rARY AFFAIRS (SHRI VIDYACHA-RAN SHUKLA): Madam, first of all, I would like to join other Members in con-iemning the news item that has appeared. [t is highly objectionable, and we should take some action in this matter ... (*Interruptions*)

THE DEPUTY CHAIRMAN: He is ilso associating with it. I don't think we should have any objection to it.

श्ची जिल्लोकी नाथ खतुर्बेबी (उत्तर प्रदेश) : आप हम लोगों को तो कहतीं हैं कि वह आइटम खरम हो गया, अब इसका समय खत्म हो गया, यह सवाल खत्म हो गया। लेकिन क्या पालियामेंटरीं एफियस मिनिस्टर का विशेष प्रिविलेज है कि जब वे चाहे खड़े होकर निवेदन कर सकते है और आप उनको अलाऊ करें। बो आप फिर उनकों कह रहीं है कि... (व्यवधाव)...